

Lawyers engaged by Government to appear in Supreme Court and High Courts in Cases challenging Constitution Amendment Act etc.

*463. **SHRI SHYAMNANDAN MISHRA:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the names of the lawyers engaged by the Central Government to defend Government in the Supreme Court/various High Courts in cases challenging the Banking Companies (Taking-over) Act, 1969, Constitution Amendment Act seeking Abolition of Privy Purses and Constitution Amendment Act on Fundamental Rights, separately; and

(b) the days for which each lawyer was engaged and the fees paid to them, separately?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE):

In so far as the Supreme Court is concerned, the information is as under:—

(a) (i) The names of lawyers engaged on behalf of the Central Government in the Supreme Court in Banking Companies (Taking-over) Act, 1969 are as under:—

1. Shri Niren De, Attorney-General for India.
2. SHRI Jagnish Swarup, the then Solicitor-General for India.
3. Shri M. C. Setalvad, Senior Advocate.
4. Shri C. K. Daphty, Senior Advocate.
5. Shri N. S. Bindro, Senior Advocate.
6. Shri V. A. Saiyed Muhammed, Senior Advocate.
7. Shri N. H. Hingorani, Advocate.
8. Shri R. H. Dhebar, Government Advocate.

9. Shri S. P. Nayar, Asstt. Government Advocate (now Deputy Government Advocate).

(ii) The names of Advocates engaged on behalf of the Government in Constitutional Amendment Act seeking Abolition of Privy Purses cases:

1. Shri Niren De, Attorney-General for India.
2. Shri Lal Narain Sinha, Solicitor-General for India.
3. Shri D. P. Singh, Senior Advocate.
4. Shri G. L. Sanghi, Standing Counsel for U.O.I.
5. Shri R. N. Sachthey, Government Advocate.
6. Shri B. D. Sharma, the then Addl. Government Advocate.
7. Shri S. P. Nayar, Deputy Government Advocate.

(iii) The names of Advocates engaged in the Constitution Amendment Act cases on Fundamental Rights:—

1. Shri Niren De, Attorney-General for India.
2. Shri L. N. Sinha, Solicitor-General for India.
3. Shri M. K. Ramamurthy, Senior Advocate.
4. Shri S. N. Prasad, Standing Counsel for U.O.I.
5. Shri R. H. Dhebar, Advocate.
6. Shri Ram Janjwani, Advocate.
7. Miss Sumitra Chakravarti, Advocate.
8. Shri R. N. Sachthey, Government Advocate.
9. Shri B. D. Sharma, the then Addl. Government Advocate.
10. Shri S. P. Nayar, Deputy Government Advocate.

(b) (i) The hearing in the writ petitions challenging the Banking Companies (Taking-over) Act, 1969 lasted

for 33 days as regular hearings. The number of days for which each lawyer appeared and the fee claimed by him is shown against his name as under:—

Name of the Advocate	Number of days for which each Advocate appeared		Fee claimed	
	larRegu hearing	Hearing in Misc. petitions		
(1)	(2)	(3)	(4)	
1. Shri Niren De, Attorney General	33	6	Ra. 79,200	
2. Shri Jagdish Swarup, the then Solicitor-General	29	2	64,800	
3. Shri M. C. Setalvad, Sr. Advocate	33	1	1,09,360	
4. Shri C. K. Daphtry, Sr. Advocate	33	2	5,840	No fee charged for 33 days regular hearing.
5. Shri N. S. Bindra, Sr. Advocate	33		19,800	
6. Shri V. A. Saiyad Muhammad, Sr. Advocate	33		19,800	
7. Shri N. H. Hingorani, Advocate	33	6	19,800	
8. Shri R. H. Dhebar, the then Govt. Advocate	33	6	..	} Not entitled to charge any fee as they are Govt. Officers.
9. Shri S. P. Nayar, Asstt. Govt. Advocate (now Deputy Government Advocate)	33	6	..	

(b) (ii) and (iii). The hearing of the writ petitions challenging the Constitutional Amendments relating to abolition of Privy Purses and the right to amend the Fundamental Rights were heard together for a total number of 67 days. The following counsel were engaged in the said matter

and the position as regards the fee bills received from them is as under:

Name of the Advocate	Number of days for which each Advocate appeared		Fee claimed
	Nos. of days	No. of hearings in Misc. petitions	
1. Shri Niren De, Attorney General	67	6	2,11,000
2. Shri L. N. Sinha, Solicitor-General	67		2,02,800
3. Shri D. P. Singh, Sr. Advocate	67		Full bill not received.
4. Shri G. L. Sanghi, Standing Counsel	67		30,150
5. Shri M. K. Ramamurthy, Sr. Advocate	67		Full bill not received.
6. Shri S. N. Prasad, Standing Counsel	67		30,150
7. Shri R. H. Dhebar, Advocate	67		33,500
8. Shri Ram Panjwani, Advocate	67		Bill not received.
9. Miss Sumitra Chakravarti, Advocate	67		20,100
10. Shri R. N. Sachthey, Govt. Advocate	67		Not entitled to charge any fee being Govt. officers.
11. Shri B. D. Sharma, the then Addl. Advocate	67		
12. Shri S. P. Nayar, Deputy Govt. Advocate	67		

In so far as various High Courts are concerned, the desired information is 'Nil'.

Upgradation of Kurmadanga Halt to Full Station

*468. SHRI GADADHAR SAHA:
Will the Minister of RAILWAYS be pleased to state:

(a) whether the attention of his Ministry has been drawn to the de-

mand/proposal for the upgradation of Kurmadanga halt to full station and setting up of a Booking Office and appointment of whole-time Station Master or absorbing commission-basis sale-agent in the post of Railway Station Master; and

(b) if so, what steps are being taken in this regard?